

It is the responsibility of the State Governments to ensure proper channelizing of payments to the labourers.

(c) Under the Bonded Labour System (Abolition) Act, 1976, State Governments have been mandated to constitute Vigilance Committees at District and Sub-divisional level. The Vigilance Committee, *inter-alia*, advises the District Magistrate to ensure that the provisions of the Act and Rules made thereunder are implemented properly. The information on the functioning of such committees is not maintained at Central level.

(d) Preventions of exploitation of migrant workers and violation of their human rights is primarily the responsibility of the State Governments. The Central Government has enacted the Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Act, 1979 to regulate employment of inter-State migrant workmen and to provide for their conditions of service and for matters connected therewith. The Government has also enacted the Unorganized Workers' Social Security Act, 2008 to provide for social security and welfare of unorganized workers including migrant workers. Safety, welfare and other issues of the overseas migrant workers is taken care of by the Ministry of Overseas Indian Affairs.

**Seeking private sector help to make employment
exchanges employment oriented**

1967. SHRI JUGUL KISHORE: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government is contemplating to take help of the private sector in order to make the employment exchanges more employment oriented and help the registered unemployed youth belonging to the SC/ST category in Uttar Pradesh;

(b) if so, the action plan formulated till date; and

(c) if not, the corrective steps taken by Government to improve the performance of the employment exchanges in the country ?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) to (c) The Government is implementing the National Career Service Project for linking employment exchanges and other institutions using technology to provide a variety of employment related services including career counseling, vocational guidance, information on skill development courses, apprenticeship, internships to all persons including SCs/STs. The project outlay during Twelfth Five Year Plan is ₹292.20 Crore.

In addition, Ministry of Labour and Employment has set up 24 Coaching-cum-Guidance Centres in the country including Uttar Pradesh where coaching/ training is provided with the help of private sector to increase the employability of SCs/STs job-seekers registered with employment exchanges.

Vocational Training Improvement Project in Tamil Nadu

1968. DR. R. LAKSHMANAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether it is a fact that World Bank assisted Vocational Training Improvement Project (VTIP) was taken by Government in Industrial Training Institutes (ITIs) across the country;

(b) if so, the details of the Vocational Training Improvement Project (VTIP) implemented in the Industrial Training Institutes (ITIs) in the State of Tamil Nadu; and

(c) if not, the Industrial Training Institutes (ITIs) identified for this project, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI BANDARU DATTATREYA): (a) Yes, Sir. Upgradation of existing 400 Government Industrial Training Institutes (ITIs) in 34 States/ UTs have been taken up under the World Bank assisted Vocational Training Improvement Project (VTIP).

(b) There are 17 ITIs covered from the State of Tamil Nadu. The list of ITIs covered from the State is given in Statement (*See below*). An amount of ₹44.79 crore has been utilised by the State till September 2014. The scheme started in November 2007 and will be closed in September 2015. Physical upgradation includes setting up of new classrooms, workshops and modernization of tools, equipment and machinery, training of trainers and ensuring congenial environment.

(c) Question does not arise.

Statement

List of ITIs being upgraded under VTIP from the State of Tamil Nadu

Sl.No.	Name of ITI
1.	Guindy (W)
2.	Vellore
3.	Madurai